

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
CP 188/241-242/PB/2021

IN THE MATTER OF:

Sanjeev Kapoor & Ors.

.... Petitioner/Applicant

Vs.

Mecamidi HPP India Pvt. Ltd. & Ors.

.... Respondent

Order under Section 241-242 of the Companies Act.

Order delivered on 18.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL AND VC MODE)

PRESENT:

For the Petitioner : Mr. P. Nagesh, Sr. Adv. with Mr. Ankur Goel & Mr. Saket Singh, Advs. for P1 to P4

For the Respondent : Adv. Ramni Taneja in CA-542, 543/2021

ORDER

IA(CA)-68/2021, CA-542/2021, CA-543/2021, IA(CA)-145/2022

This matter was heard by the Regular Principal Bench at length and is at the final stage of arguments.

Since the Member Technical is on leave till 31.05.2023.

The matter will be taken up for hearing before the Regular Bench **on 06.07.2023.**

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)